

## IN THE HIGH COURT OF KARNATAKA, DHARWAD BENCH DATED THIS THE 28<sup>TH</sup> DAY OF MARCH, 2023

#### BEFORE

# THE HON'BLE MR JUSTICE SACHIN SHANKAR MAGADUM WRIT PETITION NO. 102074 OF 2023 (GM-POLICE)

#### **BETWEEN:**

SIDDU S/O PANDU ALIAS PANDAPPA ÎNDI AGE. 20 YEARS, OCC. STUDENT, R/O. HEGOOR RC TALUKA BILIGI, DISTRICT BAGALKOT.

...PETITIONER

(BY SRI. RAJA RAGHAVENDRA V.NAIK, ADVOCATE)

#### AND:

- STATE OF KARNATAKA REP BY PRINCIPAL SECRETARY DEPARTMENT OF HOME, VIDHANA SOUDHA, BENGALURU 560001.
- 2. DEPUTY COMMISSIONER DISTRICT BAGALKOT
- 3. SUPERINTENDENT OF POLICE DISTRICT BAGALKOT
- 4. ASSISTANT COMMISSIONER
  TALUKA JAMKHANDI,
  DISTRICT BAGALKOT
- 5. POLICE INSPECTOR
  GARAG POLICE STATION,
  BILAGI, DISTRICT BAGALKOT.

...RESPONDENTS

(BY SRI.PRASHANT V MOGALI, ADVOCATE)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO ISSUE A WRIT IN THE NATURE OF CERTIORARI TO QUASH THE NOTICE ISSUED BY THE RESPONDENT NO.4 ASSISTANT COMMISSIONER DATED





02.03.2023 VIDE NO.MAG/CR-237/2022-23 ANNEXURE-A TO THE PETITIONER IN THE INTEREST OF JUSTICE.

THIS PETITION COMING ON FOR PRELIMINARY HEARING, THIS DAY, THE COURT MADE THE FOLLOWING:

### **ORDER**

The captioned writ petition is filed by petitioner feeling aggrieved by the order passed by respondent No.4/Assistant Commissioner under Section 55 of the Karnataka Police Act, 1963 (for short, 'Act, 1963') in externing the petitioner from Jamakhandi to Sedam Taluk on the ground that there is reasonable apprehension that the petitioner would engage in commission of offences.

2. The said order is challenged at the instance of the petitioner by contending that he is pursuing B.Sc. Course and his examinations are scheduled to commence from 22.02.2023 and end on 8.4.2023. Therefore, petitioner is before this Court seeking urgent relief at the hands of this Court by specifically contending that impugned order passed by Assistant Commissioner is



arbitrary and in the absence of material on record warranting externment of the petitioner from Jamkhandi.

- **3.** Learned HCGP however would strongly resist and contend that the present writ petition is not maintainable as the petitioner has remedy of appeal.
- 4. Perused the material on record. Having regard to the fact that the petitioner is pursuing his studies and his exams are scheduled to commence from 22.02.2023 and end on 8.4.2023, this Court is of the view that the petitioner is entitled for some protection. While relegating the petitioner to avail remedy of appeal, this Court deems it fit to stay the execution and operation of the impugned order passed by the Assistant Commissioner for a period of two weeks from today enabling the petitioner to appear for scheduled examinations. This order shall be in force only for a period of two weeks. The petitioner shall give an undertaking before the Assistant Commissioner that he will not indulge in any activities which would attract Section 55 of the Act, 1963.



**5.** With these observations, writ petition stands disposed of reserving liberty to the petitioner to assail the order passed by respondent No.4/Assistant Commissioner vide Annexure-A before the competent Authority.

SD/-JUDGE

JTR/List No.: 3 SI No.: 1